

**Grievances of Staff Artistes of A.I.R.**

\*24. SHRI SAMAR MUKHERJEE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the attention of the Government has been drawn to long standing grievances of the Staff Artistes of All India Radio;

(b) if so, the facts thereof; and

(c) steps proposed to be taken in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) and (c): The grievances of Staff Artistes are brought to the notice of the Government from time to time through various sources, e.g. during Informal Consultative Committee meetings held with the Staff Artistes Union at Ministry, Directorate and Station level, through individual representations, through Members of Parliament or other public figures. Such grievances are looked into and wherever feasible, removed. The long standing grievances of the Staff Artistes mainly relate to the betterment of their fee scales, grant of retirement benefits and providing of more promotional channels. A statement in this regard is laid on the Table of the House.

**STATEMENT**

*Some of the more important and long standing grievances of Staff Artistes and the action taken on them.*

| S. No. | Grievances  | Action taken/proposed to be taken   |
|--------|---|---|
| 1      | Revision of fee scales on the basis of the recommendations of the IIIrd Pay Commission. | Fee scales of Staff Artistes have been revised in June, 1976. They have been given effect from 1-1-1973.                                |
| 2      | Grant of retirement benefits . . . . .  | Staff Artistes have been made eligible for gratuity under certain conditions in addition to C.P.F. with effect from 1st December, 1975. |
| 3      | Providing more promotional channels . . . . .   | The Recruitment Rules of Staff Artistes were revised in 1976 with a view to provide more promotional channels.                          |

SHRI SAMAR MUKHERJEE: From the statement it appears that whatever action had been taken, had been taken by the past government. After the installation of the new government, may I know whether any new representation had been received about their demands and whether the government had given any consideration to those demands and if so what is the result?

SHRI L. K. ADVANI: There have been some representations, made individually. I propose to meet the association people and other artists

also shortly after the session is over. I have been trying to acquaint myself with their problems. I have categorised the three main problems that were there for a long time. By and large I can say that today the staff artists, broadly speaking, are on par with other government employees, the main difference being with regard to pension. They are not eligible to pension as government employees are, but that is in a way compensated by the gratuity provided to them. On that point also there are some grievances and they would be looked into.

श्री उपसैन : अध्यक्ष महोदय, माननीय मंत्री जी के उत्तर से सम्बन्धित। क्या मंत्री जी उन की शिकायतों को दूर करने के लिए यह बात सोच रहे हैं, इस पर विचार कर रहे हैं, कि आकाशवाणी और दूरदर्शन को एक कौंपोरेसन बना दिया जाय और इन के कर्मचारियों को भी उस में प्रतिनिधित्व दे दिया जाय ताकि अपने मामले स्वयं निपटा सकें ?

श्री लाल कृष्ण आडवाणी : वैसे वह एक व्यापक सवाल है। इस के बारे में हमारी सरकार की नीति है कि देश के अन्दर आकाशवाणी और दूरदर्शन जैसे माध्यमों को एक स्वायत्त निकाय होना चाहिए। लेकिन स्टाफ आर्टिस्ट्स का सवाल ऐसा है कि कोई भी स्ट्रक्चरल चेंज हम करें या न करें लेकिन स्टाफ आर्टिस्ट्स के ग्रीवांसेज हम को सुलझाने चाहिए, इस के बारे में कोई दो मत नहीं हैं।

**Deaths of Detenus in Jail or on Parole during Emergency**

\*25. SHRIMATI BIBHA GHOSH GOSWAMY:

SHRI BASHIR AHMAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of detenus State-wise who died in jail during the period of emergency;

(b) whether Government propose to institute an enquiry into the conditions leading to their deaths while in prison; and

(c) the number of detenus who died while on parole?

THE MINISTER OF HOME AFFAIRS CHAUDHURI CHARAN SINGH: (a) and (c): A statement showing total number of persons detained under the Maintenance of Internal Security Act, 1971, who either died in custody or while on parole during the period of emergency in various States and Union Territories, except Haryana, Madhya Pradesh and West Bengal, is laid on the Table of the House.

The information in respect of the States of Haryana, Madhya Pradesh and West Bengal is being collected and will be laid on the Table of the House.... ((Interruptions)).

SHRI DINEN BHATTACHARYYA: They will never supply.

CHAUDHURI CHARAN SINGH: I am not so pessimistic.

(b) The State Governments are being advised to hold a Magisterial enquiry into all cases of deaths of MISA detenus in custody wherever it has not been conducted so far.

STATEMENT

*Number of persons detained under the Maintenance of Internal Security Act, 1971, who either died in custody or while on parole during the period of emergency in various States and Union Territories except Haryana, Madhya Pradesh and West Bengal.*

| S. No.] | Name of the State/Union Territory | Number of detenus who died in custody | Number of detenus who died on parole |
|---------|-----------------------------------|---------------------------------------|--------------------------------------|
| 1.      | Andhra Pradesh . . . . .          | Nil                                   | 1                                    |
| 2.      | Assam] . . . . .                  | Nil                                   | Nil                                  |
| 3.      | Bihar                             | 4                                     | Nil                                  |